

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3268

ANSWERED ON:12.12.2014

IMPORT DUTIES ON MEDICAL DEVICES

Adsul Shri Anandrao ;Patil Shri Shivaji Adhalrao;Yadav Shri Dharmendra

Will the Minister of FINANCE be pleased to state:

- (a) the details of duty applicable on import of medical devices during each of the last three years and the current year, item-wise;
- (b) whether import of finished goods is encouraged at the expense of importing the materials needed for manufacturing of such devices;
- (c) if so, whether more than 50% of medical devices are imported due to higher duties in the country;
- (d) if so, whether the Government is going to give some solace to manufacturers of medical devices in the country to translate `Make in India` slogan into a reality; and
- (e) if so, the steps taken or being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA)

(a): The duties of customs applicable on import of medical devices falling under Customs Tariff Headings 9018, 9019 & 9022 during the last three years and the current year is as given below:-

Year	Basic Customs Duty (BCD)	Additional Duty of Customs (CVD)	Special Additional Duty of Customs (SAD)
2014-15	5%	6%	NIL
2013-14	5%	6%	NIL
2012-13	5%	6%	NIL
2011-12	5%	5%	NIL

(b): No, Sir.

(c), (d) & (e): Does not arise in view of reply to part (b) above